

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(IB)-22(PB)/2018

**IN THE MATTER OF:**

**Daimler Financial Services Pvt. Ltd. .... APPLICANT / PETITIONER**  
**Vs**  
**Value Infracon India Pvt. Ltd. .... RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**  
**For the Respondent(s):-**

**ORDER**

The Interim Resolution Professional named herein has given a certificate in favour of the applicant-company by saying that the default has occurred and the petition is complete in all respect. Such an Interim Resolution Professional would be biased and cannot be accepted to act as an independent umpire as held by us in the order dated 16.01.2018 passed in (IB)-25(PB)/2018.

Learned counsel for the applicant undertakes to file an application substituting the Interim Resolution Professional as per the requirement of fair play.

The needful shall be done within a week.

List for further consideration on 31.01.2018.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**